



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar, the 31st May, 2017

SRO 228- In exercise of the powers conferred by Sub-Section (2) of Section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of Entry Tax, leviable under the said Act, the following Medical Equipment / Machinery to be imported into the State by Principal/ Dean Government Medical College, Srinagar for the purpose of patient care subject to the condition that the Principal Medical College, Srinagar certifies that equipment is exclusively meant for the aforesaid purpose and no tax benefit percolates to the supplier.

S.No	Name of the Equipment	Quantity
1	Linear Accelerator True Beam	01

By order of the Government of Jammu and Kashmir.

Sd/

(Navin K. Choudhary), IAS

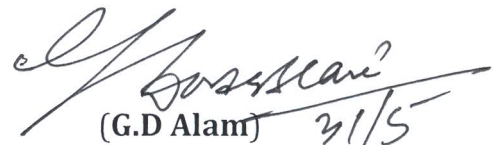
Commissioner/Secretary to Government
Finance Department

No. ET/Estt/182/2009

Dated:-**31**-05-2017

Copy to the:-

1. Commissioner/Secretary to Govt, Health & Medical Education Department.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Commissioner, Commercial Taxes Department, J&K, Srinagar.
4. Principal Govt. Medical College Srinagar.
5. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
6. OSD to Hon'ble Finance Minister.
7. Special Assistant to Hon'ble Minister of State for Finance.
8. Chief Accounts Officer, Govt. Medical College Srinagar.
9. Private Secretary to Commissioner/Secretary, Finance.
10. Stock file/Incharge website, Finance


(G.D Alam) 31/5

Under Secretary to Government
Finance Department